

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

O.A.No. 684 of 2005

Patna, dated the 9<sup>th</sup> February, 2007

CORAM: The Hon'ble Mr.S.N.P.N.Sinha, M[A]

Anarwati Devi

Applicant

By Advocate: Mr.M.M.P.Sinha

versus

The Union of India & others..

Respondents

By Advocate: Mr. N.K.Sinha for official respondents

Mr. S.K.Bariar..for the private respondent

ORDER

S.N.P.N.Sinha, M[A]:-

The learned counsels for the applicant, for the official respondents and private respondent are present. It is submitted on behalf of the applicant that pending this application before the Tribunal, an order has been issued dated 1.2.2007 for payment of pension to the applicant. The learned counsel for the applicant seeks permission to withdraw the OA. It is, however, submitted that the Tribunal may order payment of costs for the delay caused in the case. The learned counsel for the applicant is directed to file supplementary affidavit enclosing a copy of the order mentioned above.

2. The OA stands disposed of. *as withdrawn*

  
[S.N.P.N.Sinha]

Member[A]

cm